

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2
C.P. (IB)/92(CH)2024

IN THE MATTER OF:
State Bank of India

...

Petitioner

Versus

Adish Oswal

...

Respondent

Under Section: 95, IBC 2016

Order delivered on 08.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Ms. Deepal, proxy counsel for Mr. Baldev Singh
Badhran, Advocate

ORDER

The proxy counsel for the petitioner-State Bank of India (Creditor) is present and submitted that there is a medical emergency in the family of counsel for the petitioner and prayed for an adjournment in the matter. Let the matter be posted to 03.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**